

ASSAM ACT III OF 1943

THE ASSAM LAND AND REVENUE REGULATION (AMENDMENT) ACT, 1943.

[Passed by the Assam Legislature]

( Received the assent of the Governor on the 30th March 1943. )

[Published in the Assam Gazette of the 7th April 1943]

*An Act further to amend the Assam Land and Revenue Regulation, 1886*

Preamble. Whereas it is expedient further to amend the Assam Land and Revenue Regulation, 1886, for the purpose hereinafter appearing ;

It is hereby enacted as follows :—

Short title. 1. This Act may be called the Assam Land and Revenue Regulation (Amendment) Act, 1943.

Commencement. 2. It shall come into force at once.

Amendment of section 4 of Regulation I of 1886. 3. Clauses (b) and (c) of section 4 of the Assam Land and Revenue Regulation, 1886 (hereinafter referred to as the said Regulation) shall be omitted, and the existing clause (d) shall be re-numbered as clause (b).

Amendment of section 69(2) of Regulation I of 1886. 4. To sub-section (2) of section 69 of the said Regulation the following shall be added, namely :—

“Subject to such modifications thereof as may be prescribed by rules framed by the Provincial Government for proceedings under the Assam Land and Revenue Regulation”.

[Price 1 anna or 1 d.]